

**SHRI C. K. CHANDRAPPAN :** In the very same House, on this proposal, there was a discussion and the then Minister of Petroleum and Chemicals, Dr. Triguna Sen, had admitted that such a proposal was under consideration. That is a different matter. I would like to know from the Minister whether that proposal is before the Government and what is the reaction of the Government thereto ?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):** The answer to the question whether there is a note from the Planning Commission to this effect, is "No." But as far as the proposal itself is concerned, it is before the Government.

**SHRI C. K. CHANDRAPPAN :** I could not hear.

**MR. SPEAKER :** He said that your question was about the Planning Commission and he had given information on that basis.

**SHRI C. K. CHANDRAPPAN :** So, if the Government agrees that the proposal was with the Government, then today, what is the reaction to the proposal even if it is not from the Planning Commission ?

**SHRI P. C. SETHI :** I have said that there is no note from the Planning Commission as such. But the proposal is before the Government, and I have said a number of times that the whole matter is under consideration.

**Demonstration by the Residents of  
Trans-Yamuna Patparganj Road  
Colonies**

\*1629. **SHRI VIJAY PAL SINGH :**  
**SHRI ARJUN SETHI :**  
**SHRI RAMAVATAR SHAS-**  
**TRI :**

Will the Minister of **WORKS AND HOUSING** be pleased to state :

(a) whether about 10,000 residents of the Patparganj Road-colonies across the Yamuna recently demonstrated outside the Prime Minister's residence protesting against Government's policies regarding unapproved colonies;

(b) whether the demonstrators later submitted a memorandum to the Prime Minister;

(c) if so, the main demands made by the demonstrators in the memorandum; and

(d) the action taken thereon ?

**THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) :** (a) Some persons from the area demonstrated outside the Prime Minister's residence.

(b) Yes, Sir.

(c) Their demands are as under :—

(i) All the unauthorised constructions which have been raised on acquired; notified land up-to-date in the revenue estates of Villages Shakarpur Khas and Khureji Khas be regularised and approved irrespective of the land-use prescribed in the Master Plan.

(ii) Free-hold rights should be given to all the unauthorised plot-holders.

(iii) On regularisation the rate of development charges should be Rs. 15/- per square yard instead of Rs. 20/-.

(iv) The police posted in the area for preventing encroachment on Government land should be withdrawn.

(d) Government's views on these demands are given below seriatim :—

- (i) It would hardly be reasonable to expect Government to accept a demand of this nature.
- (ii) Ownership of land which has been acquired in the public interest should continue to vest in the Government. Allotment of plots if any can, therefore, be made on lease-hold basis only. It is Government's policy to give land only on lease-hold basis and not free hold.
- (iii) This will depend upon the actual cost incurred on development.
- (iv) In order to prevent further encroachment on acquired/notified lands, the withdrawal of the Police is not possible.

**श्री रामावतार शास्त्री :** अध्यक्ष महोदय, क्या यह बात सच है कि गत आम चुनाव के मौके पर जमुना पार की जो बस्ती है वहां प्रधान मंत्री और जनमंघ के नेता गए थे और उन लोगों ने आश्वासन दिया था कि आप लोगों को यहां से नहीं हटाया जाएगा और क्या यह बात सच है कि इन इलाकों में ज्यादातर सरकारी कर्मचारी रहते हैं जिनको निकालने के लिए डेल्टी डेवलपमेंट एथारिटी तुली हुई है....

**श्री अटल बिहारी वाजपेयी :** जनमंघ के नेता कहां गए थे क्या क्रिया था क्या यह सवाल यहां पूछा जाएगा ?

**श्री रामावतार शास्त्री :** वाजपेयी जी क्या आप नहीं गए थे ?

**श्री अटल बिहारी वाजपेयी :** हम भी जा सकते हैं जरूरत पड़ेगी तो ।

**श्री रामावतार शास्त्री :** तो क्या उन लोगों ने आश्वासन दिया था और आश्वासन

दिया था तो फिर सरकार पुलिस पोस्ट करके उन के ऊपर दमन की कार्यवाही क्यों कर रही है और इस बात को देखते हुए क्या इस चीज को वह बन्द करेगी ?

**SHRI I. K. GUJRAL :** Only one assurance was given and I repeat that assurance, that the buildings of those who are now building and have built in the recent past will not be regularised and those people will be removed, but those who were living there previously will be given alternative accommodation.

**श्री विजय पाल सिंह :** मैं यह जानना चाहता हूँ कि जब उन लोगों ने जमीनें खरीदीं, उन का रजिस्ट्रेशन कराया और उन पर बिल्डिंगें खड़ी कीं, उस वक़्त सरकार क्या कर रही थी, जबकि आज वह बिल्डिंगों को गिराना चाहती है ।

**SHRI I. K. GUJRAL :** Sir, when the plots by and large were bought they were bought with the full knowledge that they were in the notification. That is why, if my hon. friend will see the registration and other things, it has been clearly indicated by the unscrupulous colonisers that they are selling a right which they possess, and they did not possess those rights which are now being exercised by the buyers.

#### WRITTEN ANSWERS TO QUESTIONS

**Implementation of Award of National Industrial Tribunal for Cantonment Boards.**

\*1622. **SHRI A.N. VIDYALANKAR :** Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 2657 on the 21st June, 1971 regarding implementation of National Industrial Tribunal for Cantonment Boards and state: